## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

IN THE MATTER OF:

Durlum India Pvt. Ltd.

Vs.

Piccadily Hotels Pvt. Ltd.

(IB)-404(PB)/2017

Applicant/Petitioner . . . .

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant:

Mr. Divesh Goyal, Practicing Co. Secretary

Mr. Pankaj Aggarwal, Advocate

. . . .

For the Respondent

Mr. Abhishek Kumar, Advocate

## ORDER

Let this matter be placed before second Bench of New Delhi Bench as one of us [Hon'ble Ms. Deepa Krishan, Member (Technical)] has recused from the hearing.

List this matter before Bench No. 2 on 12th October, 2017.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

10.10.2017 V. Sethi